

Bill No. 251 of 2022

THE CONSTITUTION (AMENDMENT)
BILL, 2022

By

SHRI N.K. PREMACHANDRAN, M.P.

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BILL

further to amend the Constitution of India.

BE it enacted by Parliament in the Seventy-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Constitution (Amendment) Act, 2022.

Short title and
commencement.

(2) It shall come into force on such date as the Central Government
5 may, by notification in the Official Gazette, appoint.

Amendment of
article 201.

2. In article 201 of the Constitution, for the words “President shall declare”, the words, “President shall, within a period of six months from the date of receipt of message regarding declaration by the Governor that he reserves the Bill for consideration of the President, declare”.

STATEMENT OF OBJECTS AND REASONS

Article 201 of the Constitution specifically states that “When a Bill is reserved by a Governor for the consideration of President, the President shall declare either that he assents to the Bill or that he withholds assent therefrom”. But no time stipulation is provided in the Constitution.

Due to the lack of time stipulation various Bills passed by the Legislature of different States are pending for long time without a declaration. If no decision is taken on the Bills passed by State Legislature it will adversely affect the Legislative process. The declaration regarding the assent is prolonged taking the advantage that there is no time stipulation. Hence it is necessary to amend article 201 by inserting specific time limit for assents to the Bill by the President.

Hence this Bill.

NEW DELHI;
November 21, 2022.

N.K. PREMACHANDRAN

ANNEXURE

EXTRACTS FROM THE CONSTITUTION OF INDIA

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Bills reserved
for
consideration.

201. Bill reserved for consideration When a Bill is reserved by a Governor for the consideration of the President, the President shall declare either that he assents to the Bill or that he withholds assent therefrom:

Provided that, where the Bill is not a Money Bill, the President may direct the Governor to return the Bill to the House or, as the case may be, the Houses of the Legislature of the State together with such a message as it mentioned in the first proviso to Article 200 and, when a Bill is so returned, the House or Houses shall reconsider it accordingly within a period of six months from the date of receipt of such message and, if it is again passed by the House or Houses with or without amendment, it shall be presented again to the President for his consideration.

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further to amend the Constitution of India.

(Shri N.K. Premachandran, M.P.)